ALLOCATION OF TIME FOR DIS-POSAL OF BUSINESS DURING THE EMAINING PART OF THE SESSION

MR. DEPUTY CHAIRMAN: Before we adjourn for lunch, I have to inform hon. Members that the Business Advisory Committee at its meeting held today has recommended allocation of time as follows for Government and other business during the remaining part of the current Session of the Rajya Sabha:-

- i. The Parliament (Preven- 3 hrs. (intian of Disqualification) eluding the Bill, 1958. time taken today).
- The Rifles 30 mts. Assam (Amendment) Bill, 1958.
- The Himachal Pradesh 1 hr. Assembly Legislative (Constitution and Proceedings) Validation Bill, 1958
- The Representation of 3 hrs. the People (Amendment) Bill, 195 8.
- The Salaries and Allowan- 2 his. ces of Membets of Parlia ment (Amendment) Bill,

1958. 6- The Appropriation (Rail-"1 ways) No. 4 Bill, 1958.

- The Appropriation (Rail- f ways) No. 5 Bill, 1958. J
- The Delhi Rent Control 3 hrs ^o mts. Bill, 1958.
- The Indian Tariff 1 hr. 3 omts (Amendment) Bill, 1958
- The Prevention of Dis- 30 mts. qualification (Amendment) Bill, 1958.
- The Appropriation Bill 1 hr. relating to Supplementary Demands for Grants for 1958-59-
- The Foreign Exchange Regulation (Amendment) Bill, 1958.
- The Orissa Weights and Measures (Delhi Repeal) 30 mts. Bill, 1958.
- Discussion on the Report of the Textile the 2 hrs. **Enquiry Committee**
- Discussion on the Fifth 2 hrs. Evaluation Report on the working of Communitj' Development and N. E. S. Blocks.

In order to be able to complete the business by the 24th December 1958 (the date fixed for the termination of the current session), the House will also dispense with the lunch hour on all days from tomorrow.

Disqualification)

Bill, 1958

The House now stands adjourned for lunch till 2-30 P.M.

> The House then adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, Mr. DEPUTY CHATRMAN in the Chair.

THE PARLIAMENT (PREVENTION OF ISQUALIFICATION) BILL, 1958 ontinued.

SHRIMATI YASHODA REDDY: Mr. Deputy Chairman, this Bill which has been under consideration for nearly four years under a Select Committee, I am extremely sorry to say, should have come out in this form. There is neither any reason behind it nor is there any principle behind it and I congratulate the hon. Law Minister for having steered this Bill so successfully in spite of all the opposition but still that does not mean that the Bill is happy one. Somehow, I feel in this Bill, more than the irrationality behind it, the principle is more dangerous. The principle that has been followed does not go either with the policy or the principles laid down under the Constitution under article 102. I may be wrong but when I go through article 102, somehow I feel that it says thai if at all you want to give a list, you should give a positive list saying which are the officers which have beer